



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (NINTH AMENDMENT) RULES

FOR THE YEAR 2003

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

....

ORDERS BY THE GOVERNOR

NOTIFICATION

The 4th February, 2003

No. Health.54/99/Pt.I/5:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and commencement – (1) These rules may be called the Meghalaya Medical Attendance (Ninth Amendment) Rules, 2003

(2) They shall come into force at once.

2. Addition of new clause to Sub-Rule (3) of Rule 10 – In Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules, 1981, after Clause (ah), the following new clause (ai) shall be added, namely:-

“(ai) Shillong Medical College and Hospital Shillong.

Sd/- (P.S.Dkhar, MCS.,)

Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

....

Memo No.Health.54/99/Pt.I/5-A,

Dt. Shillong, the 4th February, 2003

Copy forwarded to:-

- 1) The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya Gazette.

- 2) All Administrative Departments.
- 3) All Heads of Departments.
- 4) The Director of Health Services, (MI)/(MCH & FW)/(Research) Meghalaya, Shillong.
- 5) The Secretary, NEITED, Laitumkhrah, Shillong-793003 with reference to his letter No.NID/SMCH/CM/2002/225, dt.29.10.02.

By Order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

....